

MINUTES OF THE POLICY RELAXATION COMMITTEE (PRC) MEETING NO. 07/AM12 HELD ON 26.05.2011 AT 02:30 P.M. UNDER THE CHAIRMANSHIP OF Dr. A.K PUJARI, DIRECTOR GENERAL OF FOREIGN TRADE.

PRC Meeting was held under the Chairmanship of DGFT and list of officers present in the meeting is given below:

1.	Shri Amitabh Jain	Addl. DG
2.	Shri V.K. Gupta	Addl. DG
3.	Shri V.K. Srivastava	Addl. DG
4.	Shri N.P.S. Monga	Addl. DG
5.	Shri L.B. Singhal	Jt. DGFT
6.	Shri R.S. Ratna	Jt. DGFT
7.	Shri Hardeep Singh	Jt. DGFT
8.	Shri A.K. Singh	Jt. DGFT
9.	Ms. Shubra	Jt. DGFT
10.	Shri A. Mishra	Stats Advisor
11.	Shri D.C. Sharma	Stats Advisor
12.	Smt. Sonika Khattar	FTDO

The decision taken on the individual cases are as under:-

Case No.01 M/s Glenmark Pharmaceuticals Limited Mumbai

F.No. 01/60/162/32/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of advance authorization No. 0310415372 dt. 10.1.2007 issued under Policy Circular No. 9 dt. 30.6.2003

The Committee decided to extend EOP against the aforesaid advance authorization for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher. The Committee also decided that the condition of re-export/destruction of imported raw material as stipulated in Policy Circular 18 dt. 30.10.2007 be waived as the firm has stated to have already utilized the imported material fully by exporting the product manufactured from these. However, the default in terms of duty saving proportionate to the default in export outside the prescribed EO period may be paid by the firm in accordance with the stipulated policy provisions. RA to check and verify the aspect of raw material utilization and evaluate the duty-saving default and take necessary action as per the policy provisions.

Case No.02 M/s BSL Limited Mumbai

F.No. 01/60/162/39/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request for extension of advance licence No. 1310032912 dated 9.8.2010

The Committee noted that the firm have made nil exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to no exports made both quantity and value wise in the valid EOP.

Case No.03 M/s Maruti Koatsu Cylinders Pvt. Limited Gujarat
F.No..01/60/162/41/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request for revalidation of DFIA no. 3410018179 dt. 26.2.2007

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.04 M/s Sumitomo Chemicals India Pvt. Ltd Mumbai
F.No 01/60/162/73/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request for EOP extension of advance licence No. 0310406570 dated 3.11.2006

The Committee decided to grant EOP extension for upto last date of export i.e. 06.09.2010 for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.05 M/s Alkem Laboratories Limited Mumbai
F.No. 01/60/162/104/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request of EOP extension of advance licence No. 0310407931 dt. 14.11.2006 issued under Policy Circular No. 9 dt. 30.6.2003.

The Committee considered the request of the firm and noted that the request has been made only for the purpose of regularization of export made outside the valid EOP. The Committee decided to grant extension for 3 months i.e. 9 months from the date of first import for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and ensure a value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.06 M/s Continental Device India Limited Punjab

F.No.01/60/162/86/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of advance licence No. 2210007450 dt. 13.2.2008

The Committee noted that EO fulfilled against aforesaid Advance Authorization No. 2210007450 dt. 13.2.2008 was 87% Qty.-wise within the valid EOP. Therefore, the Committee decided to extend EOP against the aforesaid advance authorization for six months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.07 M/s. Amoli Organics Pvt. Ltd Mumbai

F.No. 01/60/162/1194/AM11/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of advance licence no. 0310442171 dt. 7.9.07 issued under Policy Circular No. 9 dt. 30.6.2003.

The Committee considered the request of the firm and noted that the request has been made only for the purpose of regularization of export made outside the valid EOP. The Committee decided to grant extension for 5 months i.e. 11 months from the date of first import for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to exports beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and ensure a value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.08 M/s. Granules India Limited

F.No 01/60/162/1988-90/AM11/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:-Request for EOP extension and conversion of export product of 3 advance licence no. 0910026310 dt18.5.06 (ii) 0910027291 dt. 9.8.06 (iii) 0910027017 dt. 25.7.06.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made both quantity and value wise in the valid EOP.

Case No.09 M/s. Alembic Limited Vadodara

F.No 01/60/162/837/AM11/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Revalidation of advance licence No. 3410018078 dt. 13.7.07 for clubbing with adv. Lic No. 34100015179 dt. 6.1.2006.

The Committee considered the request for clubbing of two above authorizations. It was noted that the authorizations have not been issued in continuity with a distinct overlap in the validity period. The Committee therefore did not agree to club the authorizations.

Case No.10 Sh Durga Pratap Singh Sisodia, Pune
F.No 01/89/180/04/AM-12/PC-2(A)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request for re-import of One Vintage Car From New Zealand to India

The Committee considered the request and decided to grant permission for import of One Vintage Car in relaxation of ILN 1 of Chapter 87 of ITC(HS) Classification for imports.

Case No.11 M/s. Emami Limited Kolkata
F.No 01/60/162/71/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request for EOP extension of Advance Licence No. 0210106153 dt. 19.11.2007.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made quantity wise in the valid EOP.

Case No.12 M/s. Plethico Pharmaceuticals Limited Indore
F.No 01/60/162/48/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011
Subject:- Request to regularize the exports as per PN -2 dt. 27.8.2009 (i.e change of EO period from 6 months to 12 months from the date of 1st import) for EO fulfilled against advance licence no. 1110020704 dt. 20.7.2009 as per policy circular no. PC-9 dt. 30.6.2003.

The Committee considered the request of the firm and noted that the request has been made only for the purpose of regularization of export made outside the valid EOP. The Committee decided to grant extension for 2 months i.e. 8 months from the date of first import for the purpose of regularization and closure, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and ensure a value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.13 M/s. Sterling Auxiliaries Pvt Limited Mumbai
F.No 01/60/162/49/AM12/EFGC(PRC)
PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of advance licence no. 0310392830 dt. 3.8.2006.

The Committee noted that the firm have made less than 50% exports during the valid EOP and, therefore, it was decided to reject the case as it does not merit consideration due to low exports made both quantity and value wise in the valid EOP.

Case No.14 M/s. Shalina Laboratories Pvt. Ltd Mumbai

F.No.01/60/162/966/AM11/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of two advance licence nos.0310378059 dt. 27.4.2006 (ii) 0310416681 dt. 19.1.2007.

The Committee decided to extend EOP against the aforesaid advance authorizations for six months i.e. total 12 months from the date of first import for the purpose of regularization and closure subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.15 M/s. Grauer & Well India Ltd Mumbai

F.No 01/60/162/66/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for revalidation of advance licence no. 0310401347 dt. 27.9.2006.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.16 M/s. Grauer & Well India Ltd Mumbai

F.No 01/60/162/65/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for revalidation of advance licence no. 0310424916 dt. 29.3.2007

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.17 M/s. Madura Coats Pvt. Ltd Bangalore

F.No 01/60/162/10/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for revalidation of advance authorization no. 3510022686 dt. 17.1.2008

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.18 M/s. Madura Coats Pvt. Ltd Bangalore

F.No. 01/60/162/12/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for revalidation of advance authorization no. 3510019754 dt. 19.10.2006.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.19 M/s. Madura Coats Pvt. Ltd Bangalore

F.No. 01/60/162/09/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:-Request for revalidation of advance authorization no. 3510021367 dt. 03.08.2007 with endorsement of import qty.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.20 M/s. Grauer & Well India Ltd Mumbai

F.No. 01/60/162/54/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for revalidation of advance licence no. 0310485960 dt. 10.9.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.21 M/s. Grauer & Well India Ltd Mumbai

F.No. 01/60/162/44/AM12/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for revalidation of advance licence no. 0310483805 dt. 26.8.2008.

The Committee noted the request of the firm and decided to reject as no cogent and justified reasons establishing genuine hardship have been provided by the firm.

Case No.22 M/s. Shakti Pumps (India) Limited Dhar.

F.No. 01/60/162/1663/AM11/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of advance licence no. 1110013333 dt. 5.5.2006.

The Committee noted that EO fulfilled against aforesaid Advance Authorization No. 1110013333 dt. 5.5.2006 was more than 50% both Qty. wise and value wise within the valid EOP. Therefore, the Committee decided to extend EOP against the aforesaid advance authorization for six months from the date of communication, subject to verification by RA of EO claimed to have been fulfilled by the firm within the valid EOP and also subject to payment of composition fee @ 6% of the duty saved amount for the balance inputs in proportion to export obligation beyond export obligation period. RA is directed to examine the case in terms of Public Notice No. 23 dated 4.12.2009 and make necessary endorsements regarding value addition of minimum 15% or as stipulated in the authorization whichever is higher.

Case No.23 M/s. Uni-Med (India) Mumbai

F.No. 01/60/162/1339/AM11/EFGC(PRC)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for EOP extension of advance licence no. 0310498271 dt. 16.12.2008 issued under Policy Circular No. 9 dt. 30.6.2003 for further export.

The Committee noted that the firm have made a request for EOP extension of above mentioned advance authorization after the period of expiry of more than 1½ year from the date of expiry of export obligation. The Committee rejected the request of the firm as there are no merits for consideration due to highly delayed request.

Case No.24 M/s. Focus Energy Limited New Delhi

F.No. 01/89/180/20/AM09/PC-2(A)

PRC Meeting No. 07/AM12 dated: 26.05.2011

Subject:- Request for policy relaxation for import of 2 nos. of Trailer – Mounted Oil Well Drilling Rig manufactured with left hand steering and control

The Committee considered and approved the request of M/s Focus Energy Limited New Delhi for import of 2 nos. of Trailer – Mounted Oil Well Drilling Rig manufactured with left hand steering and control in relaxation of the provisions of Para 2(II) (a) (ii) (b) and (c) (i) (ii) (iii) of Import Licensing Note of Chapter 87 of ITC (HS). The permission is subject to the condition that the vehicles would not ply on the public roads and would be use only on project site.
